

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhushan, Member**

**Petition No. 36/2004**

**In the matter of**

“Putting and continuing the free governor mode operation in the HTPS in the Korba (West) as per IEGC”.

**And in the matter of**

Hasdeo Thermal Power Station, CSEB Korba

... **Petitioner**

**Vs**

1. Madhya Pradesh State Electricity Board, Jabalpur
2. Gujarat Electricity Board, Vadodara
3. Maharashtra State Electricity Board, Mumbai
4. TATA Power Co., Mumbai
5. BSES Ltd., Mumbai
6. National Thermal Power Corporation Ltd., New Delhi...

**Respondents**

**ORDER**

The Commission’s order dated 30.10.1999 in Petition No. 2/1999, provides that all the generating units are to be operated in Free Governor mode to ensure that the generating machines automatically adjust to the frequency changes in the regional grid. Similar provisions are incorporated in the Indian Electricity Grid Code, published by the Central Transmission Utility after obtaining approval of the Commission.

2. Present application is filed with a prayer to seek exemption from Free Governor Mode Operation (FGMO) for Hasdeo Thermal Power Station, (200 MW) owned by Chattisgarh State Electricity Board. The application catalogues a number of technical and operational difficulties to support its prayer for exemption from FGMO. At this stage, we do not propose to go into the merits of the difficulties listed in the application.

3. Similar applications to seek exemption from FGMO for technical reasons were made by certain other utilities, both Central as well as State. The Commission in its common order dated 21.5.2004 in Petitions No. 66/2003, 4/2004 and 12/2004, has referred the study of technical aspects of the problems to CEA, an expert body. CEA, after an in-depth study of the difficulties pointed out by some of the generators, is to furnish its report to the Commission by 15.7.2004. Accordingly, we direct that the present petitioner may also approach CEA for study of the technical and operational issues listed by it in implementation of FGMO and CEA will advise the Commission on these issues, like in other cases referred earlier. Meanwhile, a copy of the present application be sent to CEA along with a copy of this order.

4. CEA may submit its report by 15.7.2004 as in other cases referred to it by order dated 21.5.2004. In the meanwhile, the generating stations shall continue under FGMO, in accordance with the existing orders of the Commission and IEGC.

5. List this petition on 27.7.2004, along with petitions No. 66/2003, 4/2004 and 14/2004.

Sd/-  
**(BHANU BHUSHAN)**  
**MEMBER**

Sd/-  
**(K.N. SINHA)**  
**MEMBER**

Sd/-  
**(ASHOK BASU)**  
**CHAIRMAN**

New Delhi dated the 7<sup>th</sup> June 2004